117

## Statement

uSrplus land available on imposition of ceiling laws and its distribution

## in the States

	(a	irea	in	'000	acres)
State	a d	rea	red ken	Surpl are distri n	ea
andhra Pradesh			74		N.A.

Andhra Pr	adesh	1	95	74	N.A.
Assam .			•	89	11
Bihar .		•	1	7.7	0.8
Gujarat -				50	2.
Haryana (I	Pepsu	атеа	)	170	65
Jammu &	Kash	mir	4	450	450
Keraia ·			0.	10	1.8
Madhya Pi	rades	h.		84	21
Maharasht	ra		*	271	176
Punjab (Pe	psu a	irea)	40	178	6.4
Rajasthan			( • ·	N.A.	27
Tamil Nad	u			25	17
Uttar Prad	esh		: 4.5	251	121
West Beng	a!			936	432
			-	2585-7	1412-6

12 Noon

## STATEMENT BY MINISTER CORRECTING ANSWER TO A SUPPLEMENTARY RAISING OCT OF STARRED QUESTION NO. 466, DATED THE 14TH MARCH, 1973 RELATING TO GAJENDRAGADKAR COMMISSION REPORT

1HL MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): Sir, in reply to the supplementary raised by Shri Man Singh Varma enquiring whether appointments, promotions and transfers had been stopped in the Indian Agricultural Research Institute pending processing of the Inquiry Report, it was indicated that 1200 posts were lying vacant since the Commission had advised the I.C.A.R. not to make recruitment. However, the figure has been shown in the debate as '4200', probably due to a typographical error. The figure of '4200' indicated in the printed debate (col. 27, 6th para) should be read as '1200'.

It is only a typographical mistake.

MR. CHAIRMAN: Papers to be laid on the Table.

on the Table

श्री मान सिंह वर्माः अध्यक्ष महोदय, जो करेक्शन उन्होंने किया है उस के विषय में मुझे शुद्द पूछना है।

श्री सभापतिः अभी मैं आगे चला गया हूं। आप बाद में पूद्यिगा।

## PAPERS LAID ON THE TABLE

I. The Uttar Pradesh Nagar Mahapalikas (Amendment) Ordinance, 1973 and Related Paper

II. The Uttar Pradesh Water Supply and Sewerage Ordinance, 1973 and Related Paper

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): Sir, I beg to lay on the Table, under sub-clause (a) clause (2) of article 213 of the Constitution, read with sub-clause (iii) of clause (c) of the Proclamation dated June 13, 1973, issued by the President in relation to the State of Uttar Pradesh, a copy each (in English and Hindi) of the following papers:—

- (i) The Uttar Pradesh Nagar Mahapalikas (Amendment) Ordinance, 1973 (U.P. Ordinance No. 3 of 1973), promulgated by the Governor of Uttar Pradesh on June 12, 1973, together with a memorandum explaining the circumstances which necessitated the promulgation of the said Ordinance.
- (ii) The Uttar Pradesh Water Supply and Sewerage Ordinance, 1973 (U.P. Ordinance No. 8 of 1973), promulgat ed by the Governor of Uttar Pradesh on June 12, 1973, together with a memorandum explaining the circums tances which necessitated the promulgation of the said Ordinance.

[Placed in Library. See No. LT-5312/73 for (i) and (ii).]